

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3196 of 2020

Ashib Hussain @ Ashik Khan Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Rajiv Lochan, Advocate

For the State : Mr. Satish Kr. Keshri, APP

02/ 09.09.2020 Heard learned counsel for the parties through V.C.

2. As prayed for by learned counsel for the petitioner, the defects as pointed out by the office, are hereby ignored for the time being.

3. Learned counsel for the petitioner prayed to implead the complainant as O.P. No.2.

4. Prayer is allowed.

5. Issue notice upon the opposite party No.2 under registered cover with A/D as well as under ordinary process, for which requisites etc. must be filed within a period of three weeks from today.

6. Put up this case after two months.

7. In the meantime no coercive steps shall be taken against the petitioner in connection with P.C.R Case No. 652 of 2019, pending in the Court of learned S.D.J.M, Jamtara, if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioner till date.

(Deepak Roshan, J.)

Pramanik/